

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:888  
ANSWERED ON:29.07.2010  
LEGAL EDUCATION SYSTEM  
Reddy Shri Mekapati Rajamohan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Government has chalked out any plan for major overhaul of the legal education system in the country to bring it in tune with needs of the present economy and society; and

(b) if so, the steps taken to make the legal curricula multi- disciplinary, creative and flexible?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) Yes, the Ministry of Law and Justice, in association with National Law University, Delhi and the Bar Council of India organized a National Consultation for Second Generation Reforms in Legal Education on 1st and 2nd May, 2010 in Vigyan Bhawan, New Delhi.

(b) After wide consultations among various groups and Universities, a report of the major recommendations was prepared and the following course of action has been decided:

# To establish four national level institutions at the regional level as Centres of Excellence focused on research and up- gradation of faculty skills - these may be called Institutes of Advanced Legal Studies and Research.

# There will be a National Law University established in every state as a school of excellence.

# Each of the 913 existing law schools to be evaluated by an empowered committee and classified as per standards and needs for the purpose of upgrading such colleges and creating and providing opportunities to the students.

# PPP model for law schools with specialized focus to be encouraged.

# Autonomous colleges that will meet demanding accreditation standards to be encouraged